

GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
RAJYA SABHA
QUESTION NO07.03.2011
ANSWERED ON

CONVERSION OF SUBORDINATE COURTS INTO FAST TRACK COURTS .

1174

Dr. T. Subbarami Reddy

Will the Minister of COALLAW & JUSTICE be pleased to state :-

- (a) whether the Central Government has recently decided to convert all the subordinate courts in the country into the fast track courts within the next few months;
- (b) if so, the details thereof, including the cost likely to be incurred for this purpose;
- (c) whether the infrastructure facilities in various subordinate courts would be upgraded to the level of fast track courts;
- (d) if so, the details thereof; and
- (e) by when these proposals are likely to be implemented?

ANSWER

MINISTER OF LAW & JUSTICE

(DR. M. VEERAPPA MOILY)

(a) No, Sir.

(b) Does not arise.

(c) to (e) Provision of infrastructure facilities in subordinate courts is within the purview of the respective State Governments. In order to augment the resources of the State Governments, Government of India is implementing a scheme since 1993-94 for providing financial assistance to State Governments for development of infrastructure facilities for the judiciary. An amount of Rs 4n crore has been released to the State Governraents during the last three years.